## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 95/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017

Name of the Company:

Alok Ingots (Mumbai) Pvt Ltd.

V/s.

Techno Forge Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1.

2.

## **ORDER**

None present for Applicant/ Operational Creditor. None present for Respondent.

Proof of service of notice of date of hearing not filed.

Applicant not present for this date and previous hearing date.

Applicant not complied with the direction dated 24.08.2017.

Application is dismissed for default.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 30th day of August, 2017.